

â

ITEM NO.33

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

(From the judgement and order dated 15/12/2008 in SA No.911/2008 dated 21/01/2011 in SA No.911/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RIYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report)

Date: 17/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Ms. Aditi Mohan, Adv.
Mrs.D. Bharathi Reddy,Adv.

For Respondent(s) Mr. Awadhesh Kumar Singh, Adv.
Mr. Vijay Kumar Pandita, Adv.
Mr. Abhinav Kislay, Adv.
for Mr. R.D. Upadhyay,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondents seeking adjournment on the ground that the counsel is hospitalised, the matter is adjourned by four weeks.

| (S.K. Rakheja)
|Court Master

| |(Indu Satija)
| |Court Master

|
|
|